

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 16/RP/2019**

Subject : Review Petition under Section 94 of the Electricity Act, 2003 read with Regulations 103, 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Order 47, Rule 1 of the Code of Civil Procedure, 1908 for Review of order dated 3.12.2018 in Petition No.242/MP/2017.

Petitioner : Power Grid Corporation of India Limited

Respondent : Aryan MP Power Generation Pvt. Ltd.

Date of hearing : 6.11.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member

Parties present : Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Shourya Malhotra, Advocate, Aryan MP Power.

**Record of Proceedings**

Learned counsel for the Respondent requested for two weeks' time to file reply to the Review Petition. Learned counsel for the Review Petitioner had no objection in this regard.

2. After hearing the learned counsels for the Review Petitioner and the Respondent, the Commission directed the Respondent to file its reply, by 20.11.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, on or before 28.11.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension will be granted on that account.

3. The Review Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. D Pant)  
Dy. Chief (Law)**